

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 360/2016
CA NO.

CORAM:




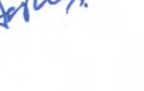
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE COMPANY: Maharstra Tourism Development Corporation
V/s
Luxury Trains Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 439(1)(b)

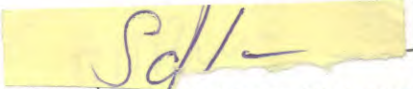
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	GOURAB BANERJI	SR. ADVOCATE	PETITIONER	
	Subhro Prakash Mukherjee	Adv	Pet	
	Sri Harsha Pechana	Adv.	Pet.	
	Mr. Ashish Tiwari	Adv.	Pet.	

ORDER

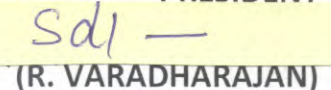
Learned Counsel for the petitioner seeks that compliance affidavit shall be filed within two weeks.

The Interim order dated 02.5.2016 passed by the Hon'ble High Court of Delhi shall continue to operate.

List on 26.4.2017.


(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.3.2017